

will be taken as per their findings.

Corruption on In CIL

9251: SHRIMATI RITA VERMA: Will the Minister of COAL be pleased to state:

(a) whether some complaints regarding fund coal-mines employees against a top level official, have come to light;

(b) if so, whether the Union Government had sent some officials to Dhanbad during 1990 to inquire into the matter;

(c) if so, the outcome of the investigation made by these officials; and

(d) the details of the action taken against the officer concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA GOUDA): (a) to (d). Some complaints were received against the Acting CMPFC in Nov. 91 and April, 91. Preliminary enquiries were conducted by an officer of the Ministry of Coal in May, 1991 at Dhanbad. In the meantime some more complaints were received against the same officer and another officer of the Ministry of Coal has been asked to conduct a preliminary enquiry into the latter complaints. A final view will be taken after the latter enquiry report become available.

[English]

Diversion of Wheat

9252. SHRI MAHESH KANODIA: Will the PRIME MINISTER be pleased to state:

(a) the number of complaints received by the Government about the alleged diversion of wheat meant for distribution among the tribals;

(b) whether the floor mills located in the tribal areas are buying wheat at cheaper price from tribals and using that for mills grinding; and

(c) if so, the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). The Central Government has taken the responsibility for procurement, storage and transportation of key essential commodities including foodgrains and its distribution within the State/UT Administration is done by the State Government/UT Administrations, which include inter-district, intra-regional allocation, scale of entitlement etc. The State Governments/Administrations have been delegated powers under the Essential Commodities Act for proper and efficient implementation of the PDS etc. Complaints regarding diversion of PDS items are investigated by them. Information regarding specific complaints of diversion or flour mills buying wheat from tribals are not maintain by the Central Government. The State Government/UT Administrations have however, been requested from time to time to strictly enforce the provisions of Essential Commodities Act, and similar other legislations; and to consumers and curb unfair trade practices indulged in by the traders and others. They take action against violations of Essential Commodities Act.

Computer Training Institutes in Delhi

9253. DR. C. SILVEERA: Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn towards charging of exorbitant fees by computer training institutes Delhi;